

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 363
T.A. No.

198⁸

DATE OF DECISION 6.2.1990

Beigsingh Bakshasingh Jaswal Petitioner

Mr. M.A. Mahalle Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. V.S. Masurkar Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. G. Sreedharan Nair, V.C.

The Hon'ble Mr. M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(G. Sreedharan Nair)
Vice-Chairman

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Registration No. O.A.363 of 1988

Beigsingh Bakshasingh Jaswal .. Applicant

- versus -

The Union of India and others .. Respondents

CORAM: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman

Hon'ble Shri M.Y. Priolkar, Member (A)

Counsel for the applicant : Mr. M.A. Mahalle.

Counsel for the respondents : Mr. V.S. Masurkar.

O R D E R

G.Sreedharan Nair, Vice-Chairman :- Pursuant to the desire expressed by the Hon'ble Finance Minister while inaugurating the Conference of Commissioners of Income-tax, 1985, the Ministry of Finance evolved a scheme by the order dated 6.11.1985 for rewarding the members of the Income-tax Department for good work done by them.

2. The applicant, an Income-tax Officer, has complained in this application that though he was eligible for a reward in accordance with the aforesaid scheme, despite representations, he has not been rewarded. He claims the reward amount to the tune of rupees one lakh ~~and~~ odd with interest.

3. In the reply filed on behalf of the respondents, the entitlement of the applicant to the reward is

(9)

- 2 -

disputed. It is contended that in the absence of prosecution launched in accordance with the scheme, the claim for the reward is not sustainable.

4. After hearing counsel on either side, we notice that the applicant had put forward his claim for the reward before the fourth respondent, the Commissioner of Income-tax, Bombay City-IV, Bombay by his representation dated 23.7.1986 wherein he has

set forth the salient facts which according to him, makes him eligible for the reward. In the reply filed by the respondents, there is no denial of the receipt of the said representation. Nor ^{does} it says that it has been considered or disposed of.

5. In view of what is stated above, we are of the view that the competent authority under the scheme has to determine the entitlement claimed by the applicant for the reward, and for that purpose the fourth respondent shall duly forward the aforesaid representation to the said authority. The matter is to be disposed of after consideration of the points urged by the applicant, within three months from the date of receipt of copy of this order.

6. The application is disposed of as above.

6.2.90
(M.Y. Priolkar)
Member (A)

6.2.1990
(G.Sreedharan Nair)
Vice-Chairman

Order dt 6.2.90 served
on Applicant & all Resp.
on dt 31.3.90 & 4.4.90

12/4/90